

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 360/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of 2019-24 period for three assets under “Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh-Part A (Phase-I)” in Southern Region.
- Date of Hearing** : 24.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Karnataka Power Transmission Corporation Ltd. & 12 Others
- Parties present** : Shri B. Vinodh Kanna, Advocate, TANGEDCO
Shri S.S. Raju, PGCIL
Shri A.K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Dr. R. Kathiravan, TANGEDCO

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
- a. Instant petition has been filed for truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of the following assets:
- Asset-I: LILO of 400 kV Kadapa-Kolar S/C Line at NP Kunta alongwith associated line bays and 1 no. of 500 MVA ICT along with its bays at NP Kunta Sub-station;



Asset-II: 2x500 MVA transformer & 1x125 MVAR reactor alongwith associated bays at NP Kunta Sub-station; and

Asset-III: ± 100 MVAR STATCOM at NP Kunta PS.

- b. Tariff for 2014-19 period was allowed by the Commission vide order dated 30.6.2016 in Petition No. 26/TT/2016 for Assets-I and II while tariff in respect of Asset-III was allowed vide order dated 29.6.2018 in Petition No. 133/TT/2017.
 - c. The scheduled COD of Assets-I and II was 3.6.2016 and that of Asset-III was 12.7.2018. Assets-I and II were put into commercial operation on 28.4.2016 and 11.7.2016 respectively. The Commission allowed tariff of Asset-II based on the anticipated COD of 1.7.2016. There was no time over-run in execution of Assets-I and III while there was time over-run of 39 days in case of Asset-II. The Petitioner was directed vide order dated 30.6.2016 in Petition No. 26/TT/2016 to submit the reasons for time over-run in execution of Asset-II, RLDC certificate and trial run certificate at the time of truing up. In the present petition, the Petitioner has submitted reasons for time over-run in execution of Asset-II, RLDC and trial run certificates.
 - e. Completion cost of all the subject assets is within approved FR cost, hence there is no cost over-run. Details of Additional Capital Expenditure (ACE) in 2014-19 tariff period have been given in the petition.
 - f. In line with Commission's direction vide order dated 30.6.2016 in Petition No. 26/TT/2016, the Petitioner has submitted SRPC certificate in support of its claim for additional RoE @0.5% for Assets-I and II in terms of Regulation 24(2)(iii) of the 2014 Tariff Regulations. It was clarified that instant Assets-I and II qualify for grant of additional RoE of 0.5% as they are within the prescribed timeline of 24 months as per Regulation 24(2)(iii) of the 2014 Tariff Regulations. No additional RoE has been claimed for instant Asset-III.
 - h. Details of Central Financial Assistance for development of Solar Park, tariff forms as sought by the Commission alongwith Interest During Construction and Incidental Interest During Construction etc. have been submitted vide affidavit 11.12.2020.
 - j. One week's time is sought to file rejoinder to the reply filed by TANGEDCO.
3. Learned counsel for TANGEDCO, referring to its reply submitted that RE generators have not executed their projects on the date of commercial operation of associated transmission system. Referring to Regulation 7 of the Central Electricity Regulatory Commission (Sharing of Inter-state Transmission Charges and Losses) Regulations, 2010 (in short, 'the 2010 Sharing Regulations'), he submitted that waiver of the transmission charges to certain category of RE generators is applicable only from COD of the generation projects. Regulation 8 of the 2010 Sharing Regulations provides



that generator is liable to pay transmission charges till COD of the generating station. In this scenario, he urged that CTU should share actual COD of the RE generators as per scheme of LTA operationalized in the 38th Commercial sub-committee Meeting (CCM) of SRPC dated 29.6.2018 and 39th CCM dated 29.10.2018. In addition to this, he referred to the excerpts of his counter-affidavit on refund of excess amount recovered from the beneficiaries, details of SPDs (solar power developers) who have not commissioned their generation projects on COD of transmission assets. He submitted that Petitioner's Assets-I and II do not meet the criteria for grant of additional RoE under Regulation 24(2)(iii) of the 2014 Tariff Regulations. He urged that reply of TANGEDCO may be considered while considering the claims of the Petitioner.

4. In response, the representative of the Petitioner clarified that instant petition is for Part-A, Phase-I for only 250 MW Generation Projects of Transmission System for Ultra Mega Solar Park in Anantpur District, Andhra Pradesh. Another 750 MW and 500 MW generation projects are covered under Parts-B and C respectively. He submitted that Asset-I was executed on 28.4.2016. NTPC declared COD of its generation on 30.4.2016 and thereafter power flow started in Asset-I. There is mismatch of only 2 days. LTA for Part-A was operationalized in July, 2016. He submitted that learned counsel for TANGEDCO is linking Part-A covered in the instant petition with Parts-B and C which are not covered in the present petition. He submitted that submissions of TANGEDCO will be dealt in the rejoinder to be filed by the Petitioner.

5. The Commission directed Petitioner to submit rejoinder to the reply of TANGEDCO by 2.4.2021. The Commission further directed the Petitioner to place on record complete information with regard to date of execution of the assets covered in the present petition clearly establishing their link with COD of the generating projects and operationalization of LTA etc. The Commission also directed the Petitioner to adhere to the specified timeline and observed that no extension of time shall be granted.

6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

